

Ccl. 44/07

at 127/06

25/05/09

Hon. Mr. M. Karthiash, J.M.

Hon. Dr. A.R. Jithane, A.M.

App:- None.

Rep:- Shri S.P. Singh.

It is the case of the respondent, that authority have complied with the direction of the Tribunal dt. 25-9-06 vide order dt. 20-11-06 stating that the case of the applicant as 182 shall be duly considered for appointment on the ground that there are no vacancies available.

In view of rule and order dt. 20-11-06 there is no contempt and as such C.C.P. is dismissed and notices are discharged with liberty to the applicants to file fresh A.A. if they are still aggrieved with such order passed by the respondents.

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entire order
and C.C.P. is
dismissed.
26-5-09

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